

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.1014
TO BE ANSWERED ON 22.11.2019

SHELTER HOMES

1014. SHRI VIJAY BAGHEL:
SHRI HARISH DWIVEDI:
SHRIMATI SHARDABEN ANILBHAI PATEL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to establish child shelter homes/widow shelter homes/mentally challenged destitute children homes in the country;
- (b) if so, the details thereof, State/UT-wise including Gujarat and Chhattisgarh along with the steps taken by the Government in this regard and the average occupancy rate of such shelter homes;
- (c) the funds sanctioned, released and utilized by the Government during the last three years and the current year, State-wise;
- (d) whether any treatment is being given in these shelter homes to improve the health of mentally challenged destitute children;
- (e) whether the Government is aware of the incidents of harassment and sexual abuse in these shelter homes; and
- (f) if so, the number of such incidents reported during the last three years, State-wise along with the steps taken by the Government for their security and welfare?

ANSWER

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)

- (a) to (d): The Ministry of Women and Child Development is implementing a centrally sponsored scheme i.e. "Child Protection Services" (CPS) (erstwhile Integrated Child Protection Scheme) for providing financial assistance to State Governments/UT Administrations, with the primary objective of care and protection of children in distress conditions through institutional and non-institutional care. The primary responsibility of implementation of the Scheme lies with the State/UTs. As per Section 2 (14) (iv) of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), a child who is mentally ill or mentally or physically challenged or suffering from terminal or incurable disease, having no one to support or look after or having parents or guardians unfit to take care, if found so by the Juvenile Justice Board or the Child Welfare Committee is also included as a "child in need of care and protection" (CNCP), among others and Section 2(14) (vi) of the JJ Act, defines CNCP as ones who does not have parents and no one is willing to take care of, or whose parents have abandoned or surrendered him. The scheme provides for purchase of specialised equipments and materials like Psychological test materials, training materials for speech and language, teaching materials wheel chairs, crutches, etc. Under the CPS scheme, the Ministry provides financial support for a special unit of 10 children for children with Special Needs @ Rs.10.48 lakhs (per annum).

As per the information provided by the State/UT Governments including Gujarat and Chhattisgarh, the number of Child Care Institutions (CCIs) including children with special needs registered under the Juvenile Justice (Care and Protection of Children) Act, 2015 in the country is at **Annexure-I**

Home for Widows:- A Home for Widows, namely 'Krishna Kutir' fully funded by the Government of India, Ministry of Women and Child Development with a capacity of 1000 inmates has been constructed at Vrindavan, Mathura, Uttar Pradesh to provide widows a safe and secure place of stay, health services, nutritious food, legal and counselling services.

SwadharGreh Scheme:- The Ministry has introduced the **SwadharGreh** Scheme w.e.f 01.01.2016 by merging two earlier schemes viz. 'Swadhar' and 'Short Stay Homes' which cover the entire country. Though not exclusively for widows, the SwadharGreh Scheme targets women living in difficult circumstances without social and economic support like deserted women and women survivors of natural disasters who have been rendered homeless, trafficked women/girls, women victims of terrorist violence, mentally challenged women who are without support and women with HIV/AIDS deserted by family. These women are in need of institutional support for rehabilitation so that they could lead their life with dignity. The Scheme envisages providing shelter, food, clothing, health services as well as economic and social security for them along with facilitating their emotional and economic rehabilitation into the society.

The details of funds sanctioned and utilized during the last three years and the current year, State/UT-wise including Gujarat and Chhattisgarh which are being supported under the CPS is at **Annexure-II**.

The details of funds sanctioned and utilized by the Government under SwadharGreh Scheme during each of the last three years and the current year so far, States/UT-wise including Gujarat and Chhattisgarh are at **Annexure -III**.

(e) & (f): Some disturbing incidents of abuse of children in the shelter homes for children have come into the notice of Ministry. The Ministry issued an advisory to the States and UTs regarding the action to be taken in case of disruption to the life of children in case of any untoward incidence of abuse in any CCI. The Minister, WCD has recently drawn attention of the Chief Ministers of all the States/UTs towards the necessity of constant monitoring and evaluation of services and facilities in CCIs in their respective States and to advise District Magistrates/District Collectors and the Superintendent of Police in each district to regularly review the action being taken to prevent child abuse.

The details of complaints received in National Commission for Protection of Child Rights regarding torture including abuse and sexual exploitation of children in the CCIs/ Shelter Homes during the last three years State/UT wise is at **Annexure-IV**.

Annexure-I

Annexure referred to in reply to part (a) to (d) of Lok Sabha Unstarred Question No.1014 for answer on 22.11.2019 regarding 'Shelter Homes.

The State/UT-wise number of CCIs including children with special need under CPS Scheme as on 15.11.2019.

S. No.	State	Institutional Care [Homes]		Open Shelters		Specialised Adoption Agencies	
		No. Assisted	Beneficiaries	No. Assisted	Beneficiaries	No. Assisted	Beneficiaries
1	Andhra Pradesh	66	2954	9	262	14	140
2	Arunachal Pradesh	5	185	0	0	1	10
3	Assam	37	1765	3	51	23	69
4	Bihar	26	1567	5	134	13	138
5	Chhattisgarh	65	2325	10	117	12	120
6	Goa	23	1188	3	378	2	16
7	Gujarat	45	1706	0	0	12	86
8	Haryana	24	1322	14	425	7	52
9	Himachal Pradesh	32	1268	4	91	1	15
10	Jammu and Kashmir	17	823	0	0	2	0
11	Jharkhand	36	992	5	141	15	93
12	Karnataka	79	3056	38	1084	25	319
13	Kerala	30	788	4	100	12	65
14	Madhya Pradesh	67	2804	8	348	26	243
15	Maharashtra	74	2320	2	50	17	170
16	Manipur	42	1160	14	296	7	55
17	Meghalaya	44	960	3	159	3	6
18	Mizoram	36	1195	0	0	5	50
19	Nagaland	39	609	3	60	4	5
20	Orissa	96	6859	12	244	23	223
21	Punjab	13	463	0	0	0	0
22	Rajasthan	85	2459	22	401	24	99
23	Sikkim	12	355	3	60	4	20
24	Tamil Nadu	198	12864	11	275	20	200
25	Tripura	23	717	2	58	6	49
26	Uttar Pradesh	74	3703	20	517	25	247
27	Uttarakhand	20	437	2	50	2	15
28	West Bengal	70	4156	49	1226	23	326
29	Telangana	40	1277	0	0	11	320
30	Andaman & Nicobar	10	401	-	0	2	10
31	Chandigarh	7	252	0	0	2	17
32	Dadra and Nagar Haveli	-	0	-	0	-	0
33	Daman and Diu	1	25	-	0	-	0
34	Lakshadweep	-	0	-	0	-	0
35	Delhi	28	1447	13	380	3	72
36	Puducherry	27	1043	2	42	2	16
	Total	1491	65445	261	6949	348	3266

Annexure-II

Annexure referred to in reply to part (a) to (d) of Lok Sabha Unstarred Question No.1014 for answer on 22.11.2019 regarding 'Shelter Homes.

The details of fund released and utilized by State Govt./UT Administrations during the financial year 2016-17, 2017-18, 2018-19 and current year under CPS as on 15.11.2019.

Status of grant released and utilized under Child Protection Scheme [CPS] (Rs.in lakhs)								
Sl. No.	Name of the State	2016-17		2017-18		2018-19		2019-20
		Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released
1	Andhra Pradesh	110.74	586.32	1469.88	1537.11	1870.01	1477.11	1373.53
2	Arunachal Pradesh	52.29	179.54	643.71	180.00	37.63	526.03	1174.11
3	Assam	413.64	1112.98	2932.68	1608.78	3379.63	2015.65	2145.53
4	Bihar	2787.92	1923.33	541.56	1609.84	2621.87	1619.23	1297.02
5	Chattisgarh	527.77	1683.25	3181.97	1701.20	2151.01	2179.68	1550.06
6	Goa	36.83	98.27	728.53	54.44	16.03	80.17	19.63
7	Gujarat	769.95	1526.53	590.11	1767.24	2251.55	1790.09	1392.81
8	Haryana	0.00	1224.85	1858.22	2500.00	1387.60	1693.65	2217.99
9	Himachal Pradesh	2345.48	2390.26	1835.01	1833.11	1342.64	1349.88	1607.40
10	Jammu & Kashmir	43.12	114.71	807.48	807.48	2106.94	1189.53	1225.16
11	Jharkhand	840.11	842.14	1714.57	1641.76	1480.26	1570.69	1099.05
12	Karnataka	3720.80	3709.53	3272.45	1364.04	4022.56	3098.95	3290.45
13	Kerala	260.50	216.96	1849.45	1275.72	1263.77	1289.64	786.54
14	Madhya Pradesh	2503.88	2535.83	3262.77	2582.87	2959.23	3070.18	2148.46
15	Maharashtra	2272.33	1569.37	608.15	608.15	3156.52	1922.01	2449.63
16	Manipur	241.34	709.47	1886.33	2103.00	3866.99	3660.70	1341.69
17	Meghalaya	2060.33	2060.33	1846.60	1846.60	2254.51	900.80	1201.38
18	Mizoram	1949.55	1949.55	1917.51	1917.51	2042.28	2042.28	1005.66
19	Nagaland	1350.37	1447.50	1457.45	1457.45	1787.12	1779.05	2085.95
20	Orissa	1089.22	2580.78	2599.30	2782.53	4352.44	3398.22	1999.00
21	Punjab	581.67	718.31	143.24	875.43	1244.17	535.83	722.00
22	Rajasthan	0.00	2267.52	4752.30	2995.81	3584.72	3584.72	2052.61
23	Sikkim	601.18	365.87	662.76	125.43	379.25	512.55	466.91
24	Tamil Nadu	13039.37	3648.55	2013.12	5512.50	7895.14	8622.16	11414.36
25	Telangana	195.64	1823.98	894.82	633.08	1329.23	1647.72	1726.38
26	Tripura	676.04	415.30	446.81	499.00	885.77	841.54	610.71
27	Uttar Pradesh	3207.19	3109.82	1830.67	4222.98	7834.39	5347.81	4277.72
28	Uttarakhand	15.54	187.54	907.57	731.40	1344.40	405.84	918.58
29	West Bengal	6763.87	3522.60	5073.56	4232.67	2372.13	3391.03	2815.10
30	Andaman & Nicobar Island	36.88	36.76	31.66	93.36	218.85	201.17	392.12
31	Chandigarh	245.44	278.53	194.32	236.17	577.58	259.27	415.09
32	Dadra & Nagar Haveli	177.59	59.11	24.82	69.90	11.24	90.74	137.23
33	Daman & Diu	126.42	80.33	21.89	83.00	18.42	67.77	141.79
34	Delhi	978.64	1024.94	354.33	907.88	1007.39	849.99	748.55
35	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00
36	Puducherry	826.33	768.69	114.35	426.20	398.43	*	501.96
Total		50847.97	46769.35	52469.95	52823.64	73451.70	63011.68	58752.16

* Statement of expenditure and utilization certificate from the States/UTs are awaited.

Annexure referred to in reply to part (a) to (d) of Lok Sabha Unstarred Question No.1014 for answer on 22.11.2019 regarding 'Shelter Homes**The details of funds released/sanctioned and utilized by State under Swadhar Greh Scheme during the last three years and current year State/UT-wise (Rs. in Lakhs)**

S. No.	States/UTs	2016-17		2017-18		2018-19		2019-20	
		Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released	Amount Utilized
1	Andhra Pradesh	113.41	87.35	140.63	126.46	-	-	190.93	-
2	Assam	157.03	157.03	194.71	194.71	152.60	-	104.68	-
3	Andaman & Nicobar Island	4.4	2.39	9.01	7.76	7.27	-	7.27	-
4	Arunachal Pradesh	6.54	6.54	8.11	8.11	18.05	18.05	9.70	-
5	Bihar	69.79	0	86.54	0	0	-	0	-
6	Chandigarh	7.27	7.24	9.01	7.70	6.64	-	7.99	-
7	Chhattisgarh	17.44	17.44	16.22	16.22	30.25	30.25	22.95	-
8	Dadra & Nagar Haveli	0	-	0	-	0	-	0	-
9	Daman & Diu	0	-	0	-	0	-	0	-
10	Delhi	14.00	13.81	18.02	15.81	16.10	-	18.38	-
11	Gujarat	30.53	0	37.86	37.86	0	-	18.31	-
12	Goa	4.36	-	5.40	-	0	-	0	-
13	Haryana	4.36	4.36	9.77	9.77	3.39	-	0	-
14	Himachal Pradesh	0	-	0	-	0	-	5.45	-
15	Jharkhand	13.08	6.54	16.22	0	0	-	18.17	-
16	Jammu & Kashmir	26.17	26.17	32.45	32.45	36.20	36.20	38.87	-
17	Karnataka	266.08	266.08	505.99	505.99	274.35	-	221.67	-
18	Kerala	34.89	34.89	43.27	43.27	69.59	-	32.26	-
19	Lakshadweep	0	-	0	-	0	-	0	-
20	Madhya Pradesh	26.17	20.87	32.45	25.79	46.09	-	151.64	-
21	Maharashtra	331.51	-	411.07	-	0	-	0	-
22	Mizoram	13.08	13.08	16.22	16.22	81.09	-	71.97	-
23	Manipur	150.49	150.49	186.61	186.61	424.30	-	150.48	-
24	Meghalaya	0	-	8.72	-	0	-	0	-
25	Nagaland	6.54	6.54	8.11	8.11	25.69	-	13.08	-
26	Odisha	408.36	356.66	463.24	395.21	456.79	-	286.73	-
27	Punjab	8.72	0	10.82	2.34	8.00	-	9.58	-
28	Puducherry	7.27	7.27	9.01	9.01	20.06	-	7.99	-
29	Rajasthan	61.07	26.09	75.73	14.44	0	-	27.46	-
30	Sikkim	6.54	4.92	8.11	8.11	6.72	6.72	10.64	-
31	Tamil Nadu	174.48	151.11	216.36	196.05	409.75	-	160.12	-
32	Telangana	104.69	88.50	124.40	87.24	116.09	116.09	13.08	-
33	Tripura	26.17	26.17	32.45	32.45	46.23	-	26.17	-
34	Uttar Pradesh	314.06	-	430.60	-	0	-	0	-
35	Uttarakhand	58.89	0	73.02	27.00	0	-	0	-
36	West Bengal	0	-	430.29	-	0	-	0	-

No funds have been released/dispursed to the Union Territory of Ladakh in the financial year 2019-20.

Annexure referred to in reply to part (e) to (f) of Lok Sabha Unstarred Question No.1014 for answer on 22.11.2019 regarding 'Shelter Homes.

State/UT wise details of Complaints received in NCPDR regarding torture including abuse and sexual exploitation of children in the CCIs/ Shelter Homes during the last three years

Sr. No.	Name of the State/UT	2016-17	2017-18	2018-19	Total
1	Andaman and Nicobar Islands				0
2	Andhra Pradesh				0
3	Arunachal Pradesh				0
4	Assam		1	1	2
5	Bihar			3	3
6	Chandigarh				0
7	Chhattisgarh				0
8	Dadra and Nagar Haveli				0
9	Daman and Diu				0
10	Delhi	2	2	4	8
11	Goa				0
12	Gujarat				0
13	Haryana			2	2
14	Himachal Pradesh				0
15	Jammu and Kashmir			1	1
16	Jharkhand				0
17	Karnataka				0
18	Kerala				0
19	Lakshadweep				0
20	Madhya Pradesh			3	3
21	Maharashtra	2	1	1	4
22	Manipur				0
23	Meghalaya				0
24	Mizoram				0
25	Nagaland				0
26	Orissa			1	1
27	Puducherry				0
28	Punjab				0
29	Rajasthan			1	1
30	Sikkim				0
31	Tamil Nadu	1			1
32	Telangana				0
33	Tripura				0
34	Uttar Pradesh	4	3	9	16
35	Uttarakhand		1		1
36	West Bengal				0
Total		9	8	26	43